

Serial No. of Order	Date of Order	Order with Signature	Office note as to action ( if any ) taken on order
3	17-3-95	<p>None present for the applicant.</p> <p>Re-list this matter on 22-3-1995 for orders.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>Order no 2 B122-12-94</p> <p>A copy of order dt 22.12.94 may be given to both the counsel.</p> <p>Act 22/12/94</p> <p>Mr. S. O. (S) 22-12-94</p> <p>Received no copy of order</p> <p>Act 22/12/94</p>
4	22.3.95	<p>At the request of petitioner's counsel two weeks' time granted to file counter to the intervenor's application, finally.</p> <p>VICE-CHAIRMAN</p>	<p>Mr. S. O. (S) 22-12-94</p>
5	31.3.95	<p>Misc. application 168/95 for intervention allowed as the petitioner's counsel has no objection. The intervenor accordingly shall be added as a party-respondents. Counter in two weeks.</p> <p>VICE-CHAIRMAN</p>	<p>Received on 22/12/94</p>
6	10.3.97	<p>Heard learned counsel for the applicant and Shri U.B.Mohapatra, learned Addl. Standing Counsel for the Respondents on Misc. Application 161/97. It is submitted by the learned counsel for the petitioner that he wants to withdraw this Application in order to facilitate the departmental authorities to give him the relief prayed for. In view of this the Application is disposed of as withdrawn.</p> <p>M.A. 161/97 is also disposed of accordingly.</p> <p>VICE-CHAIRMAN</p>	<p>A copy of the order along with the notice may be sent to O.P.W. by speed post and to O.P.W. 2 to 5 by S.P.T. messenger.</p> <p>Original Act. S. O. (S) 22/12/94</p> <p>Mr. S. O. (S) 23-12-94</p>
		<p>MEMBER (JUDICIAL)</p>	<p>Received Rs 45/- (Rupees forty five) only in case of telephone cost of S.P.T. messenger Vide Sl. No. (101)</p> <p>23-12-94 Cashier</p>